

1

JOINT VISIT REPORT Date :- 12/10/2020

AS PER THE DIRECTIONS GIVEN BY HON NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH PUNE ON 1st JULY 2020.

Subject- Regarding the Factual and action taken report as per the direction given by Hon' Ble The National Green Tribunal, Principal bench, New Delhi

Reference.:- Order of Hon' Ble The National Green Tribunal, Principal bench, New Delhi, Dated-01/07/2020

Sir,

With Reference to the above stated subject Sub Regional Officer, Maharashtra Pollution Control Board, Nashik and Range Forest Officer Taharabad (Territorial) of Sub Divisional Forest Office Malegaon, Dist-Nashik, have visited the forest area situated at village Bhilwad, Mangi Tungi, Tahsil- Baglan, Dist-Nashik on 22/09/2020 as per the directions given by Hon'ble The National Green Tribunal, Principal bench, New Delhi, we are submitting the factual and action taken report as under.

1) Encroachment:-

At foot hills an open space without any construction is found but an area of 0.20 ha. are observed with fence in tin sheets. Out of 0.557 ha. encroached area 0.357 hactor area evicted so it remained 0.20 hactor area on the spot.

Besides that 0.20 hactor area which had a pacca construction is also found. . Out of 0.465 hactor area encroached 0.265 hactor area evicted, overall total 0.40 hactor encroachment area is remaind on the spot. The said area is in abandoned position. The copy of GPS Photographs is annxed herewith. Ex – A.

The Encroachment of 0.40 ha. was done by Mr. Chandrashekhar Shantilal Kasliwal, on as per record it revels that Priliniary Offence Report was issued on 05/02/2016 against the same person for encroaching an area of 3.43 ha. U/S 26(d) (h) of Indian Forest Act, 1927 and Chargesheet has been filed against the same person at JMFC, Satana on 21/04/2016. Out of 3.43 ha area encroachment 3.03 hactor area

evicted. Now total 0.40 ha encroachment area actual remained on the spot. The copy of Preliminary Offence Report is annexed herewith. Ex - B

It is further found that local villagers who had encroached an area of 0.0029 ha of forest area for tea stalls. This area is also evicted by Forest Department. The copy of GPS Photographs is annexed herewith. Ex - C.

The forest area of 0.0134 ha. was encroached by "Shri. Siddhakshetra Mangi Tungi Digambar Jain Devstan" Old Trust. The Preliminary Offence Report was issued on 14/09/2020 against Shri. Surajmal Ganeshmal Jain. (Trustee) "Shri. Siddhakshetra Mangi Tungi Digambar Jain Devstan" Old Trust, by Shri Vilas Rangnath Shinde, Range Forest Officer, Taharabad. The copy of The Preliminary Offence Report is annexed herewith. Ex -D.

To evict an encroachment of 0.40 ha area which is actual area remained on the spot. Range Forest Officer, Taharabad (T.) issued Notice to Mr. Chandrashekhar Shantilal Kasliwal Dated on 01/10/2020 and also to Shri. Surajmal Ganeshmal Jain on Dated on 01/10/2020 for sumo removal. Copy of notice issued is annexed here Ex -E, Ex- F.

Range Forest Office, Taharabad (T.) issued second notice to remain present in the office of Range Forest Office, Taharabad (T.) to give their say regarding their encroachments Copy of second notice issued is annexed here Ex -G, Ex- H.

The statement given by the Mr. Chandrashekhar Shantilal Kasliwal, and Shri. Surajmal Ganeshmal Jain are annexed herewith Ex-I, Ex-J.

After going through the statements of encroachers, the reply from the encroachers are not considerable so Range Forest Officer, Taharabad (T.) has given encroachment eviction order on dated 7/10/2020 as per U/S 26 (1-A) (a) of Indian forest act 1927, (Amendment) Revenue and Forest Department, Mumbai notification Date 21 May 2013. Copy of encroachment eviction order is annexed here Ex-K, Ex-L.

Range Forest Officer, Taharabad (T.) Requested to Assistant Police Inspector, Jaykheda, Tal. Satana, Dist. Nashik to give the police protection to evict this encroachment. And also requested the Tahasildar (Baglan) for their Presence while removing the Encroachment. Copy of the Letters is Annexed here **Ex-M, Ex-N.**

To evict this encroachment Jaykheda Police Station. Tal. Satana, Dist. Nashik refused to give the police protection as per the orders of their Additional Superintendent of Police, Malegaon, Dist. Nashik. The encroachment will be removed as soon as we get police protection immediately.

Boulders laying at site:-

Dumping of Stones and Boulders derived from carving of Jain Murti from the hill area are found in Eastern and Western side of the hill. An area of 3.719 ha. of Eastern side and an area of 3.591 ha. of Western side. Total area was found 7.310 ha. The debris was found since long.

The dumping of Stones and Boulders are found on very steep slope and it is very difficult to remove the stones and boulders from steep slope as vehicle can not reach on the slope.

Removing the Stones and Boulders from Steep slope is highly expensive and practically not feasible also.

While removing the Stones and Boulders from steep slope it cause the destruction of the existing biodiversity of the forest area. The copy of GPS Photographs of stones and boulders is annexed herewith. **Ex - O.**

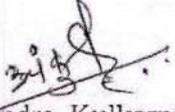
The said Murti was carved in a rock falls under reserved forest as informed by the officer of the forest department. The works of carving or making of Murt has been started in 1999 and it is completed in the year 2016. The Murti is about 108ft height and carved in a hill.

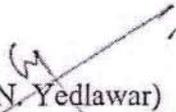
Total land handed over to Bhagwan Shri Rushabh Dev 108ft Vishalkay Digambar Jain Murti Nirman Committee Mangi Tungi is 0.80 hector as per the letter of

Government of India dtd 6th May 1999 and 2.73 hector area allotted by letter of Government of India dtd 12th February 2018, Ex- P

On 0.80 hector area the Murti was carved and approach road made. The Kaccha road is observed from foothill to Murti and this road is demarcated by cement poles in 2.73 hector area which is allotted by Government of India on dtd 12th February 2018.

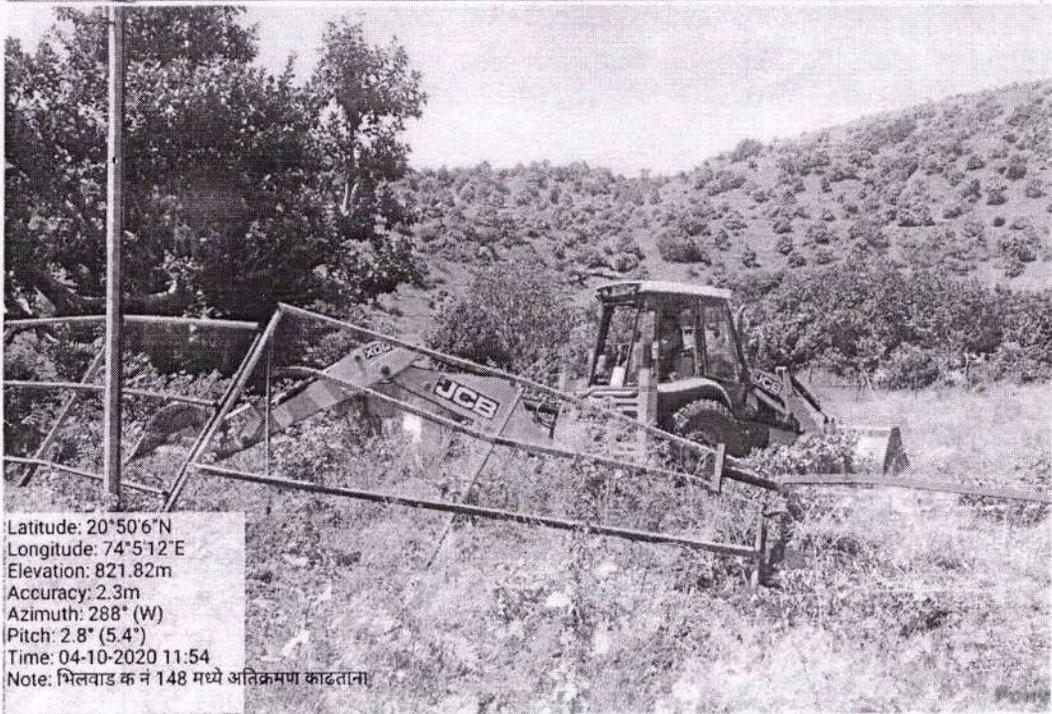
So this is factual position and action taken report is submitted for further information


(Upendra Kulkarni)
Sub Regional Officer, Nashik.


(J. N. Yedlawar)
Sub-Divisional Forest Officer
Malegaon, Dist. Nashik.

Ex - A

Ex - A



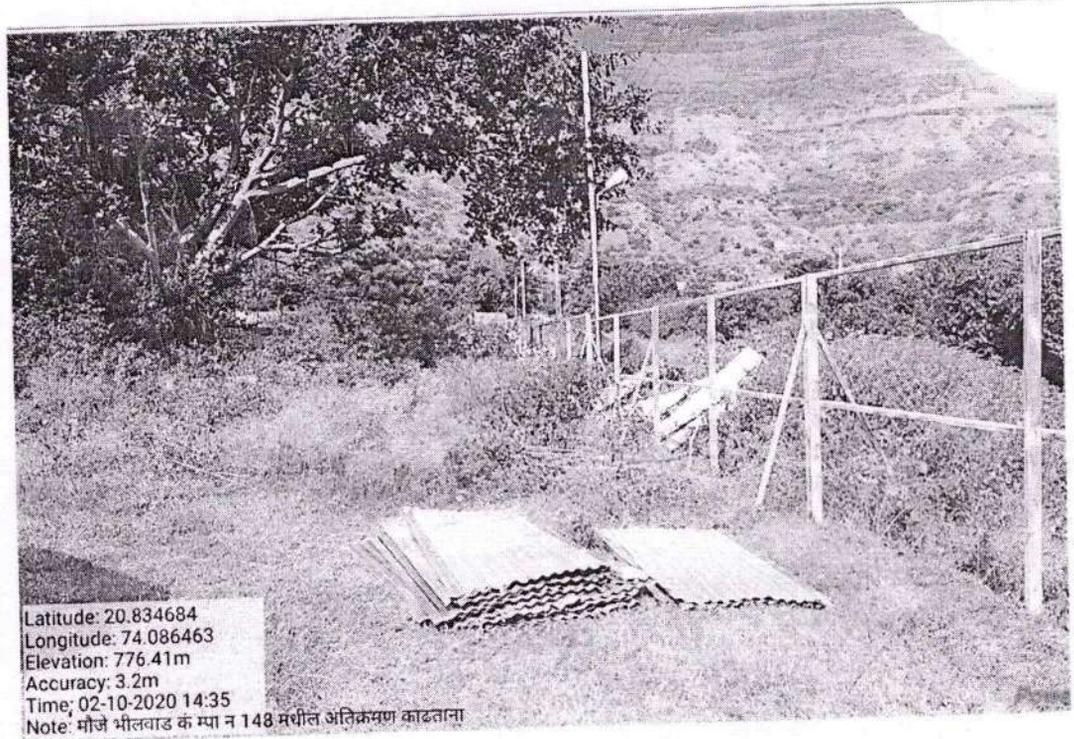
Latitude: 20°50'6"N
Longitude: 74°5'12"E
Elevation: 821.82m
Accuracy: 2.3m
Azimuth: 288° (W)
Pitch: 2.8° (5.4°)
Time: 04-10-2020 11:54
Note: भिलवाड क नं 148 मध्ये अतिक्रमण काढताना



Latitude: 20°50'9"N
Longitude: 74°5'15"E
Elevation: 859.81m
Accuracy: 6.0m
Azimuth: 155° (SE)
Pitch: -2.1° (8.4°)
Time: 04-10-2020 12:58
Note: भिलवाड क नं 148 मध्ये अतिक्रमण काढताना

Powered by AngleCam

Ex-A

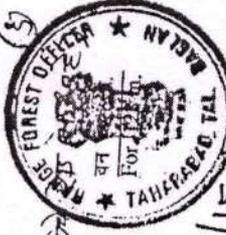


Latitude: 20.834684
Longitude: 74.086463
Elevation: 776.41m
Accuracy: 3.2m
Time: 02-10-2020 14:35

Note: मीजे भीलवाड क म्या न 148 मधील अतिक्रमण काढताना

Ex-B

भारतीय वनआधीनियम 1927 चे कलम 26(1) ड, ह चे उल्लंघन
आरीक्षणीत क्षेत्र 3.4 ड हे (तापुटे पत्र्याचे पत्र्ये बंड 3.23 हे + पत्र्ये पत्र्ये)
जायेपीने नाव - श्री. चंद्रशेखर शोतेलील कासरीबाव वन - 50 वर्ष
* विभागीय वन अधिकाऱ्यास पाठवावयाचे
* परिमंडल अधिकाऱ्यास पाठवावयाचे



वन अपराध पहिले प्रतिवृत्त JM-1/15-16

JM-1 / 15-16

दि. 05/02/2016 (परिमंडल अधिकाऱ्याने घावयाचा तपशील)

नियक्षेत्र--कातखेल

परिमंडल--ताहाराबाद

दाखल दि. 06/02/2016

वनपरिक्षेत्र अधिकारी

अपराधाचा तपशील

खाना दि. 06/02/2016

ताहाराबाद (प्रा.)

राखीव वन सफे 9.7 गांधी पत्र्याचे व

ताडपत्री घडली तापुटे कच्चे शेड व 20 वर्ष

पुढीचे जो पत्र्याचे पत्र्ये शेड उभारल्ये।

वून केंडीची कसे कसेता क्षीर 7 टका कुजम

26(1) ड, ह चा गुन्हा केला आहे.

पुढील आडकुवला -चाळू आहे

त्याची व्यवस्था काय केली--

मुक्काम मिलवाड

दि. 05/02/2016

वनपरिक्षेत्र अधिकारी

ताहाराबाद (प्रा.)

परिमंडल रक्षक किंवा वनपाल.

दाखल दि.

विभागीय आदेश क्र. --

विभागीय अपराध नोंदवही क्र. --

(सही)

विभागीय वन अधिकारी.

.....भाग

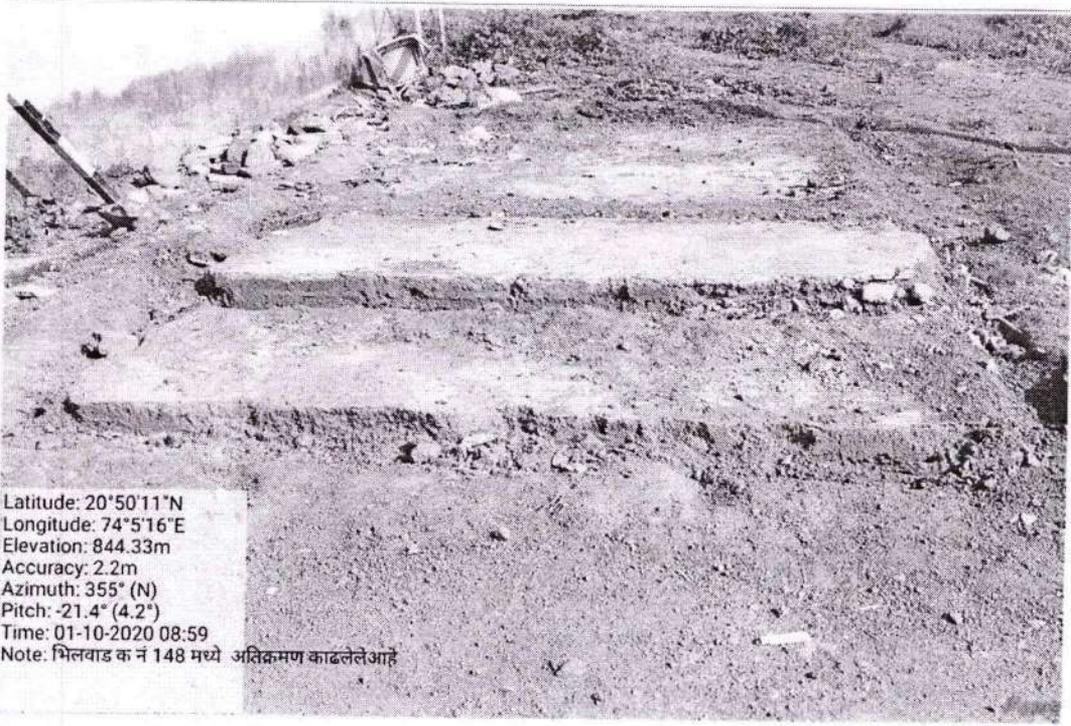
* आवश्यक ते ठेवावे.

वनपरिक्षेत्र अधिकारी
ताहाराबाद (प्रा.)

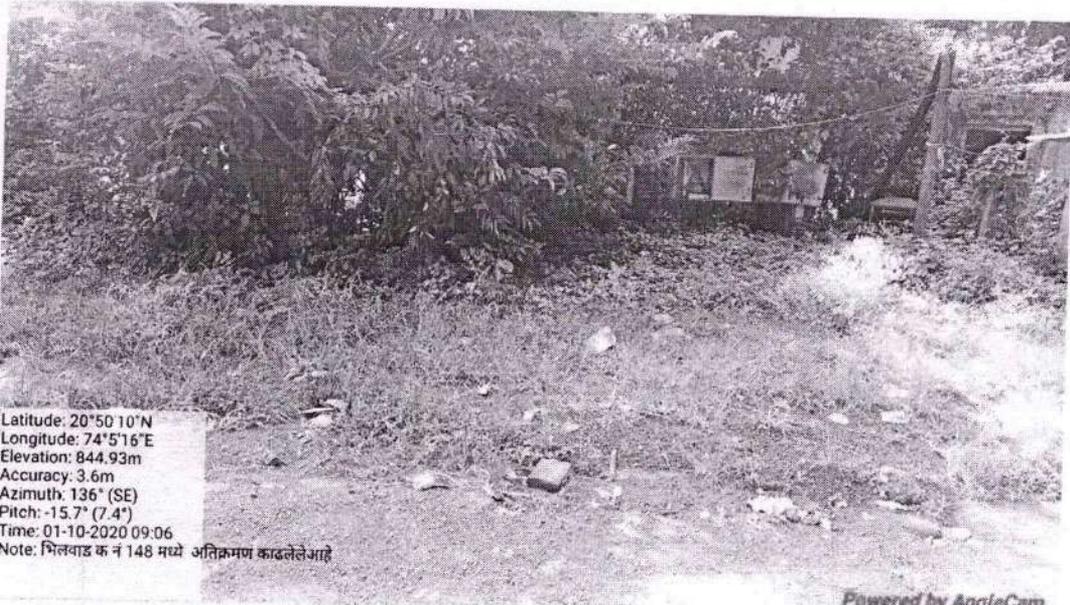
Ex-B

Ex-C

Ex-C



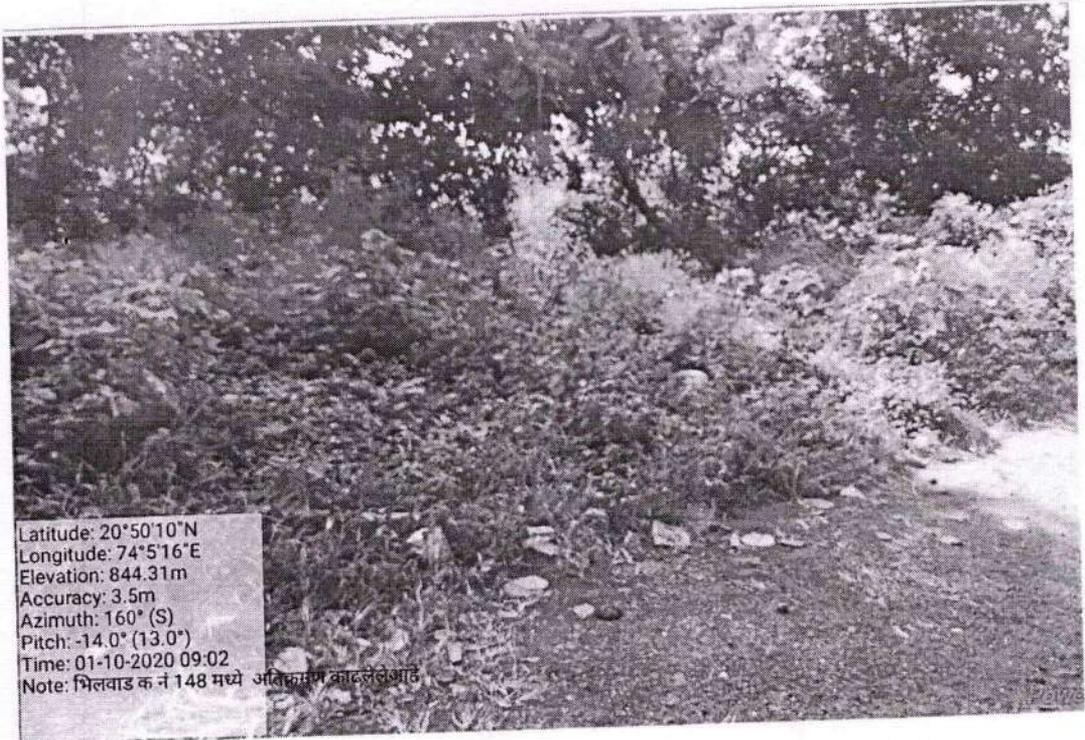
Latitude: 20°50'11"N
 Longitude: 74°5'16"E
 Elevation: 844.33m
 Accuracy: 2.2m
 Azimuth: 355° (N)
 Pitch: -21.4° (4.2°)
 Time: 01-10-2020 08:59
 Note: भिलवाड क नं 148 मध्ये अतिक्रमण काढलेले आहे



Latitude: 20°50'10"N
 Longitude: 74°5'16"E
 Elevation: 844.93m
 Accuracy: 3.6m
 Azimuth: 136° (SE)
 Pitch: -15.7° (7.4°)
 Time: 01-10-2020 09:06
 Note: भिलवाड क नं 148 मध्ये अतिक्रमण काढलेले आहे

Powered by AngioCam

Ex-C



Latitude: 20°50'10"N
Longitude: 74°5'16"E
Elevation: 844.31m
Accuracy: 3.5m
Azimuth: 160° (S)
Pitch: -14.0° (13.0°)
Time: 01-10-2020 09:02
Note: भिलवाड क नं 148 मध्ये अतिक्रमण काढलेला आहे

Power

Ex-E

Tel. No. (02444) 242222

Email ID : rfotaharabad.t@gmail.com

Range Forest Officer Taharabad (T.) Office

Forest Colony Taharabad, Tal. Satana, Dist. Nashik, PIN 423302

Outward No. B/Land/ 664 /2020-21
NOTICE

Dated 01/10/2020

TRANSLATED COPY OF Ex-E

To.

Chandrasekhar Shrantilal Kasliwal
Member, Shri Siddheshetra
Mangitungi Digambar Jain
Devasthan New Trust, Mangitungi
At. Tal. Chandwad, Dist. Nashik.

Sub : Regarding removal of Encroachment in Reserve
Forest (Compt. No. 148) in the village Bhilwad, Tal. Baglan, Dist. Nashik.

With Reference to the above mentioned subject that at Mauje Bhilwad in the reserved forest Compt. No. 148 you and your trust have unauthorized and unauthorized used a total 0.40 R. Ha. on the area and 0.20 R. Ha. on the area the pacca Room with Tin Shed as well as on 0.20 R. Ha. it has been observed that area has been encroached by tin fencing. This encroachment is a violation of section 26(1) (d) (h) of the Indian Forest Act, 1927.

You are informed by this notice that you have to remove the encroachment in Reserve Forest (Compt. No. 148) Area at mauje Bhilwad (Mangitungi) 3 days after receiving the notice. If the encroachment is not removed in time, the Forest Department will remove the encroachment. All costs incurred for removal of this encroachment will be recovered from you. Also note that you will be responsible for the further consequences.

(Nilesh A. Kamble)
Range Forest Officer
Taharabad (T.)

Copy to- The Sub-Divisional Forest Officer, Malegaon for further information.

EY-E



दूरध्वनी क्र. (०२५५५)२४२२९२
Email ID : rfotaharabad.t@gmail.com



सत्यमेव जयते
महाराष्ट्र शासन

वनपरिक्षेत्र अधिकारी ताहाराबाद (प्रा.) यांचे कार्यालय
वनवसाहत कॉलनी, ताहाराबाद ता.सटाणा, जि.नाशिक ४२३३०२

जा.क्रमांक : व/जमीन / ०४५ / सन २०२०-२१,
नोटीस ६६५

दिनांक ०१/१०/२०२०

प्रति,

चंद्रशेखर शांतीलाल कासलीवाल
सदस्य, श्री.सिध्दक्षेत्र मांगीतुंगी दिगंबर
जैन देवरथान नपिन ट्रस्ट, मांगीतुंगी
जैन मंदिरा जवळ रा.चांदवड जि.नाशिक

विषय : भिलवाड राखीव वन कक्ष क्र.148 मधील अतिक्रमण काढणेबाबत.

उपरोक्त विषयास अनुसरून आपणास कळविण्यात येते की, मौजे-भिलवाड (मांगीतुंगी) येथील राखीव वन कक्ष क्रमांक-१४८ येथे आपण व आपल्या ट्रस्टने. विनापरवाणगीने व अनाधिकृतपणे राखीव वन क्षेत्रात एकूण ०.४० आर हे. क्षेत्रावर ०.२० आर हे. वर पत्र्याचे शेंड व पक्के बांधकाम तसेच ०.२० आर हे. क्षेत्रावर पत्र्याचे कंपाऊड करून अतिक्रमण केल्याचे दिसून आले आहे. सदर आपण केलेल्या अतिक्रमणा मुळे भारतीय वन अधिनियम १९२७ चे कलम २६ (१) ड, ह चे उल्लंघन झाले आहे.

आपणास या नोटीसाद्वारे कळविण्यात येते की, आपण मौजे-भिलवाड (मांगीतुंगी) येथील राखीव वन कक्ष क्रमांक १४८ मध्ये केलेले अतिक्रमण ही नोटीस मिळाले पासून ३ दिवसाचे आता आपण स्वतः सदर अतिक्रमण काढून टाकावे. मुदतीत अतिक्रमण काढले नाही तर वन विभाग सदर अतिक्रमण निष्काशीत करेल. सदर अतिक्रमण काढणे साठी होणारा सर्व खर्च आपणाकडून वसूल करण्यात येईल. तसेच पुढील होणा-या परिणामास आपण जबाबदार रहाल यांची नोंद घ्यावी.

(नि. अ. कांबळे)
वनपरिक्षेत्र अधिकारी
ताहाराबाद (प्रा.)

प्रतिलिपी- मा. उप विभागीय वन अधिकारी मालेगाव यांना माहितीसाठी सविनय सादर

Ex-F

Tel. No. (02444) 282222
Email ID : rfotaharabad.t@gmail.com

Range Forest Officer Taharabad (T.) Office
Forest Colony Taharabad, Tal. Satana, Dist. Nashik, PIN 423302

Outward No. A/Land/ 663/2020-21

Dated 01/10/2020

To.

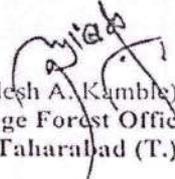
TRANSLATED COPY OF EX-F

Surajmal Ganeshmal Jain
Member, Shri Siddhikshetra
Mangitungi Digambar Jain
Devasthan Old Trust, Mangitungi
Tal. Satana, Dist. Nashik.

Sub : Regarding the removal of the encroachment in Reserve
Forest (Compt. No. 148) in the village Bhilwad

With Reference to the above mentioned subject you are informed that, at Bhilwad (Mangitungi) in reserve forest area compt No. 148. It has been observed that without permission and illegally since last 15 to 20 years you and your trust has built a encroachment construction of stone and cement with steel roof on the 0.0134 Ha. of the reserve forest area (Compt. No 148) of the Bhilwad (Mangitungi). Due to the your encroachment, Indian Forest Act 1927, article 26 (1) (d) (e) has been violated.

Through this notice you are informed that, we had already informed you that encroachment made by you at reserve forest (Compt. No. 148) of the Bhilwad (Mangitungi) have to remove from yourself within 7 days since the acceptance of the reference notice. If you didn't remove the encroachment within the stipulated time, The Forest Department will remove the encroachment. the expenses of the removal will be recovered from you. Please notice that you will be responsible for the further consequences.


(Nilesh A. Kamble)
Range Forest Officer
Taharabad (T.)

Copy to- The Sub-Divisional Forest Officer, Malegaon for further information.

C:\Documents and Settings\Taharabad\Desktop\Mangitungi Atikraman.doc- 5 -

E-F



दूरध्वनी क्र. (०२५५५)२४२२९२
Email ID : rfotaharabad.t@gmail.com



वनपरीक्षेत्र
महाराष्ट्र शासन

वनपरिक्षेत्र अधिकारी ताहाराबाद (प्रा.) यांचे कार्यालय
वनवसाहत कॉलनी, ताहाराबाद ता.सटाणा, जि.नाशिक ४२३३०२

जा.क्रमांक :ब/जमीन / 683 / सन २०२०-२१,
नोटीस 663

दिनांक ०१/१०/२०२०

प्रति,

सुरंजमल गणेशमल जैन
सदस्य, श्री.सिध्दक्षेत्र मांगीतुंगी दिगंबर
जैन देवस्थान जुने ट्रस्ट, मांगीतुंगी
रा.मांगीतुंगी ता.सटाणा जि.नाशिक

विषय : भिलवाड राखीव वन कक्ष क्र.148 मधील अतिक्रमण काढणेबाबत.

उपरोक्त विषयास अनुसरून आपणास कळविण्यात येते की, मौजे-भिलवाड (मांगीतुंगी) येथील राखीव वन कक्ष क्रमांक-१४८ येथे आपण व आपल्या ट्रस्टने विनापरवाणगीने व अनाधिकृतपणे राखीव वन क्षेत्रात एकुण ०.०१३४ आर हे. क्षेत्रावर दगड व सिमेंटचे पक्के बांधकाम पत्र्याच्या शेडसह करून सुमारे १५ ते २० वर्षांपूर्वी अतिक्रमण केल्याचे दिसून आले आहे. सदर आपण केलेल्या अतिक्रमणा मुळे भारतीय वन अधिनियम १९२७ चे कलम २६ (१) ड, ह चे उल्लंघन झाले आहे.

आपणास या नोटीसाद्वारे कळविण्यात येते की, आपण मौजे-भिलवाड (मांगीतुंगी) येथील राखीव वन कक्ष क्रमांक १४८ मध्ये केलेले अतिक्रमण ही नोटीस मिळाले पासुन ७ दिवसाचे आता आपण स्वतः सदर अतिक्रमण काढून टाकावे. मुदतीत अतिक्रमण काढले नाही तर वन विभाग सदर अतिक्रमण निष्काशीत करेल. सदर अतिक्रमण काढणे साठी होणारा सर्व खर्च आपणाकडून वसूल करण्यात येईल. तसेच पुढील होणा-या परिणामास आपण जबाबदार रहाल यांची नोंद घ्यावी.

(नि. अ. कांबळे)
वनपरिक्षेत्र अधिकारी
ताहाराबाद (प्रा.)

प्रतिलिपी- मा. उप विभागीय वन अधिकारी मालेगाव यांना माहितीसाठी सविनय सादर

Ex-G

Tel. No. (02444) 282292
Email ID : rfotaharabad.t@gmail.com

Range Forest Officer Taharabad (T.) Office
Forest Colony Taharabad, Tal. Satana, Dist. Nashik. PIN 423302

Outward No. A/Land/ 684/2020-21

Dated 05/10/2020

TRANSLATED COPY OF Ex-G

To,

Chandrasekhar Shantilal Kasliwal
Member, Shri Siddhshetra
Mangitungi Digambar Jain
Devasthan New Trust, Mangitungi
At. Tal. Chandwad, Dist. Nashik.

Sub : Regarding removal of Encroachment in Reserve
Forest (Compt. No. 148) in the village Bhilwad, Tal. Baglan, Dist. Nashik.

With Reference to the above mentioned subject that at Mauje Bhilwad in the reserved forest (Compt. No. 148) you and your trust have unauthorized and unauthorized used a total 0.40 R. Ha. on the area and 0.20 R. Ha. on the area the pacca Room with Tin Shed as well as on 0.20 R. Ha. it has been observed that area has been encroached by tin fencing. This encroachment is a violation of section 26(1) (d) (h) of the Indian Forest Act, 1927.

Informing you by this letter, we had already informed that encroachment made by you at reserve forest (compt. No. 148) of the Bhilwad (Mangitungi) must be remove from yourself within 3 days since the acceptance of the reference notice. For the clarification of this act you have to remain present at then office of the Forest Officer on the Day 05/10/2020 or 06/10/2020 during office hours.

(Nilesh A. Kamble)
Range Forest Officer
Taharabad (T.)

Copy to- The Sub-Divisional Forest Officer, Malegaon for further information.

EX-G



दूरध्वनी क्र. (०२५५५)२४२२९२
Email ID : rfotaharabad.t@gmail.com



सत्यमेव जयते
महाराष्ट्र शासन

वनपरिक्षेत्र अधिकारी ताहाराबाद (प्रा.) यांचे कार्यालय
वनवसाहत कॉलनी, ताहाराबाद ता.सटाणा, जि.नाशिक ४२३३०२

जा.क्रमांक :ब/जमीन / 684 / सन २०२०-२१,

दिनांक ०५/१०/२०२०

प्रति,

चंद्रशेखर शांतीलाल कासलीवाल
सदस्य, श्री.सिध्दक्षेत्र मांगीतुंगी दिगंबर
जैन देवस्थान नविन ट्रस्ट, मांगीतुंगी
जैन, मंदिरा जवळ रा.चांदवड जि.नाशिक

विषय : भिलवाड राखीव वन कक्ष क्र.148 मधील अतिक्रमण काढणेबाबत.
संदर्भ - या कार्यालयाचे जा.क्र.ब/जमीन/664/दि.01.10.2020

उपरोक्त संदर्भिय विषयास अनुसरुन आपणास कळविण्यात येते की, मौजे-भिलवाड (मांगीतुंगी) येथील राखीव वन कक्ष क्रमांक १४८ मध्ये आपण विनापरवानगीने व अनाधिकृतपणे राखीव वन क्षेत्रात एकूण ०.४० आर हे. क्षेत्रावर ०.२० आर हे. वर पत्र्याचे शेड व पक्के बांधकाम तसेच ०.२० आर हे. क्षेत्रावर पत्र्याचे कंपाऊड करुन अतिक्रमण केल्याचे दिसुन आले आहे. सदर आपण केलेल्या अतिक्रमणा मुळे भारतीय वन अधिनियम १९२७ चे कलम २६ (१) ड, ह चे उल्लंघन झाले आहे.

आपणास या पत्राद्वारे कळविण्यात येते की, आपण मौजे-भिलवाड (मांगीतुंगी) येथील राखीव वन कक्ष क्रमांक १४८ मध्ये केलेले अतिक्रमण संदर्भिय पत्राद्वारे नोटीस मिळाले पासुन ३ दिवसाचे आता आपण स्वतः सदर अतिक्रमण काढुन टाकावे, असे कळविण्यात आले होते. याबाबत आपला खुलासा सादर करणे कामी निम्नस्वाक्षरी कर्ता यांचे दालनात दि.०५/१०/२०२० किंवा दि.०६/१०/२०२० या दिवशी कार्यालयीन वेळेत उपस्थित राहावे.

(नि. अ. कापळे)
वनपरिक्षेत्र अधिकारी
ताहाराबाद (प्रा.)

Ex-H

Tel. No. (02444) 282222 Range Forest Officer Taharabad (T.) Office
 Email ID : rfotaharabad.t@gmail.com Forest Colony Taharabad, Tal. Satana, Dist. Nashik. PIN 423302

Outward No. A/Land/ 683/2020-21

Dated 05/10/2020

To,

TRANSLATED COPY OF Ex- II

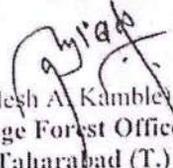
Surajmal Ganeshmal Jain
 Member, Shri Siddhikshetra
 Mangi tungi Digambar Jain
 Devasthan Old Trust, Mangitungi
 Tal. Satana, Dist. Nashik.

Sub : Regarding the removal of the encroachment in Reserve
 Forest (Compt. No. 148) in the village Bhilwad.

Reference : Outward No. B/Land/663/Dated 01/10/2020

With Reference to the above mentioned subject you are informed that, at Bhilwad (Mangitungi) at reserve forest area (compt No. 148). It has been observed that without permission and illegally since last 15 to 20 years you and your trust has built a encroachment construction of stone and cement with steel roof on the 0.0134 Ha. of the reserve forest area (Compt. No 148) of the Bhilwad (Mangitungi). Due to the your encroachment, Indian Forest Act 1927, article 26 (1) (d), (e) has been violated.

Through this letter you are informed that, we had already informed you that encroachment made by you at reserve forest (Compt. No. 148) of the Bhilwad (Mangitungi) must be remove from yourself within 7 days since the acceptance of the reference notice. For the clarification of this act you have to remain present at the office of the forest officer on the Day 05/10/2020 or 06/10/2020 during office hours.


 (Nilesh A. Kamble)
 Range Forest Officer
 Taharabad (T.)

Copy to- The Sub-Divisional Forest Officer, Malegaon for further information.

C:\Documents and Settings\Taharabad\Desktop\Mangitungi Atikraman.doc- 6 -

Ex-H



दूरध्वनी क्र. (०२५५५)२४२२९२
Email ID : rfotaharabad.t@gmail.com



वनपरिक्षेत्र अधिकारी ताहाराबाद (प्रा.) यांचे कार्यालय
वनवसाहत कॉलनी, ताहाराबाद ता.सटाणा, जि.नाशिक ४२३३०२

जा.क्रमांक : व/जमीन / ६६३ / सन २०२०-२१,

दिनांक ०१/१०/२०२०

प्रति,

सुरजमल गणेशमल जैन
सदस्य, श्री.सिध्दक्षेत्र मांगीतुंगी दिगंबर
जैन देवस्थान जुने ट्रस्ट, मांगीतुंगी
रा.मांगीतुंगी ता.सटाणा जि.नाशिक

विषय : भिलवाड राखीव वन कक्ष क्र.148 मधील अतिक्रमण काढणेबाबत.
संदर्भ - या कार्यालयाचे जा.क्र.व/जमीन/663/दि.01.10.2020

उपरोक्त संदर्भिय विषयास अनुसरून आपणास कळविण्यात येते की, मौजे-भिलवाड (मांगीतुंगी) येथील राखीव वन कक्ष क्रमांक-१४८ येथे आपण व आपल्या ट्रस्टने विनापरवाणगीने व अनाधिकृतपणे राखीव वन क्षेत्रात एकूण ०.०१३४ आर हे. क्षेत्रावर दगड व सिमेंटचे पक्के बांधकाम पत्र्याच्या शेडसह करून सुमारे १५ ते २० वर्षांपूर्वी अतिक्रमण केल्याचे दिसून आले आहे. सदर आपण केलेल्या अतिक्रमणा मुळे भारतीय वन अधिनियम १९२७ चे कलम २६ (१) ड, ह चे उल्लंघन झाले आहे.

आपणास या पत्राद्वारे कळविण्यात येते की, आपण मौजे-भिलवाड (मांगीतुंगी) येथील राखीव वन कक्ष क्रमांक १४८ मध्ये केलेले अतिक्रमण संदर्भिय पत्राद्वारे नोटीस मिळाले पासून ७ दिवसाचे आता आपण स्वतः सदर अतिक्रमण काढून टाकावे, असे कळविण्यात आले होते. याबाबत आपला खुलासा सादर करणे कामी निम्नस्वाक्षरी कर्ता यांचे दालनात दि.०५/१०/२०२० किंवा दि.०६/१०/२०२० या दिवशी कार्यालयीन वेळेत उपस्थित राहावे.

(नि. अ. कांबळे)
वनपरिक्षेत्र अधिकारी
ताहाराबाद (प्रा.)

प्रतिलिपी- मा. उप विभागीय वन अधिकारी मालेगाव यांना माहितीसाठी सविनय सादर

Ex - I

TRANSLATED COPY OF Ex-I

Dated 05/10/2020

To,

Range Forest Officer,
Taharabad (T.)
Tal.Baglan, Dist. Nashik.

Sir,

I Chandrasekhar Shantilal Kasliwal, Kindly Inform you that the notice dated 01/10/2020 from your office to me about the removal of the encroachment at mauje Bhilwad, Gat No. 7. According to the Notice, you had asked me to be present in your office on 05/10/2020 or 06/10/2020 for submission of disclosure. We request that, at present this place is inhabited by saint and sadhus Corona is also endemic in India. In all such cases, I need elaborate. The issue of this encroachment is related to the sentiments of the entire Digambar Jain Community. If I am not able to State my case in detail then there is a question of complication in this case. If any such action is taken by your office, it is likely to create dissatisfaction in the society. In this situation where the saints of Digambar Jain community are living in this place today, they will not able to get another place to live. Also according to the notice received from you, I need to state my views in details. I am too old and not all facilities are immediately available due to coronavirus out break everywhere. The temple and the residence of the saints are very ancient. If such an ancient structure is hit, the feelings of Digambar Jain brothers will be hurt and dissatisfaction is likely to arise.

Therefore, I kindly request you to adjourn the proceedings regarding the notice I have received regarding removal of encroachment from your office dated 01/10/2020.

Yours

(Chandrasekhar Shantilal Kasliwal)
At. Tal.Chandwad, Dist. Nashik.

E*-I

प्रति,

मे वनपरिक्षेत्र अधिकारी साो.

ताहराबाद

ता. बागलाण, जि. नाशिक

4/10/2020

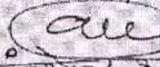
महोदय,

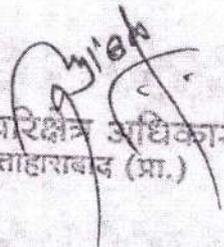
मी चंद्रशेखर शांतीलाल कासलीवाल आपणांस विनंतीपुर्वक कळवितो की, आपल्या कार्यालयातुन मला दिनांक 01/10/2020 रोजी जी नोटीस मौजे भिलवाड येथील गट नं. 7 या मिळकतीवर असलेले अतिक्रमण काडुन टाकण्याबाबत ची मिळालेली आहे. सदरच्या नोटीसीनुसार आपण मला दिनांक 05/10/2020 किंवा दिनांक 06/10/2020 रोजी खुलासा सादर करणेकामी आपल्या कार्यालयात हजर राहण्यास सांगितले होते. आपणांस विनंती आहे की, आजमितीस सदरच्या जागेवर साधु संताचा रहिवास आहे. तसेच भारतात सध्या कोरोना ह्या विषाणुचा प्रादुर्भाव चालु आहे. अशा सर्व परिस्थितीत माझे म्हणणे मला सविस्तरपणे मांडणे गरजेचे आहे. सदरच्या अतिक्रमणाची बाब हि संपुर्ण दिगंबर जैन समाजाच्या भावनांशी निगडीत आहे. जर मला माझे म्हणणे सविस्तर पणे मांडता आले नाही तर सदरच्या प्रकरणात गुंतागुंत निर्माण होण्याचा प्रश्न आहे. जर आपल्या कार्यालयाकडुन अशी कुठल्याही प्रकारची कार्यवाही झाल्यास समाजात असंतोष होवुन तेढ निर्माण होण्याची शक्यता आहे. सदरच्या जागेत आज दिगंबर जैन समाजाचे साधु संत राहत आहेत. अशा या परिस्थितीत त्यांना दुसरे राहण्याचे ठिकाण उपलब्ध करता येणार नाही. तसेच आपल्याकडुन प्राप्त झालेल्या नोटीसीनुसार मला माझे म्हणणे सविस्तर मांडणे गरजेचे आहे. माझेही वय झालेले आहे आणि सर्वत्र कोरोना विषाणुचा प्रादुर्भाव असल्यामुळे सर्व सोयी किंवा यंत्रणा लगेच उपलब्ध होत नाहीत. सदरचे मंदीर व साधु संताचे रहाण्याचे ठिकाण हे अतिप्राचीन आहे. अशा प्राचीन वास्तुला धक्का लागल्यास दिगंबर जैन बांधवाच्या भावनांना ठेच पोहचेल व असंतोष निर्माण

सबब आपणांस नम्र विनती की, आपले कार्यालयातुन दिनांक
01/10/2020 रोजीची जी अतिक्रमण काढुन टाकणेसंबधीची जी नोटीस
मला प्राप्त झालेली आहे त्यासंबधीची कार्यवाही पुढे ढकलण्यात यावी हि
नम्र विनती.

ताहराबाद

दिनांक : 06/10/2020

आपला,

यशराज शाह ताहराबाद


वनपरिक्षेत्र अधिकारी
ताहराबाद (प्रा.)

EX-J

TRANSLATED COPY of EX-J

Dated 05/10/2020

To,

Hon. Kamble Saheb,
Range Forest Officer,
Taharabad (T.)

Sub : Regarding the Notice issued on 01/10/2020 regarding at the refreshment house at the foot of the hill of Mangitungi mountain.

Sir,

As per the above subject, on 03/10/2020, a notice was received from your office regarding a very old refreshment house and shed under Mangi-Tungi mountain. Sir Mangitungi Devasthan is a very ancient pilgrimage site and has thousands of years old idols of Digambar Jain pilgrims and gods. Since ancient times, those idols have been renovated from time to time.

The refreshment house at the foot of the Hill have been existence for a long time so that the devotees who are tired from the mountain can get some rest. In August 1950, as per the then arrangement trust registration was done in the name of Shri Siddhakshetra Mangi tungi Digambar Jain devasthan at the charity commissioner, Nashik. Even before that the entire Management of the area was being done by the Digambar Jain Community.

It is recorded that the refreshment house at the foot of the hill was renovated around 1968-69. The shed is also not newly built but repaired. Also as per the entries in Apendix-1 of the Hon'ble charity commissioner, Nashik and as per the letter of the Forest Department, the steps, caves, idols on the Mangi tungi hill and the refreshment house at the foot hill for the pilgrims to rest and the place to sit there. The official record of the Jain Devasthan Trust is long overdue and correspondence in this regard from your department to the office of the Hon'ble charity commissioner Accordingly, the charity commissioner has made such a note in his office appendix-1.

(Dr.Surajmal Ganeshlal Jain)
Admin, Shri Siddhakshetra
Mangi Tungi Digambar
Jain Devasthan

द्रस्ट रजि.नं. A-364

॥ श्री सिध्दक्षेत्र सातिशय चिंतामणी पार्श्वनाथाय नमः ॥

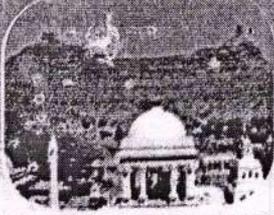
श्री सिध्दक्षेत्र मांगीतुंगी दिगंबर जैन देवस्थान

मु.पो.मांगीतुंगीजी, ता. सटाणा, जि. नाशिक - ४२३ ३०२.

website : mangitungli.org

email : mangitungli.1008@gmail.com

Office cell no:- 7588711766 / 7757829082 / 9422754603



उपाध्यक्ष

श्री. सुमेरकुमार पन्नालाल काले
sumerkumarpk@gmail.com
मो.: ९८५००४६७००

उपाध्यक्ष

श्री. प्रमोद दुलीचंद जैन (अजमेरा)
मो.: ९४२२२८९७४७

सचिव / महागंभी

श्री. प्रा. उषेन्द्र देवेंद्र लाड
upendra.lad@gmail.com
मो.: ९८९०९७०५५७

सचिव / गंभी

श्री. शोक राजेंद्र धन्नालाल बडजाते
मो.: ९४२२७५४७८३

कोषाध्यक्ष

श्री. रोहन सोनालाल जैन (R.T.O.)
मो.: ९४२२२६४४८६

दूरटी सदस्य

श्री. न्या. कैलासचंद उत्तमचंद चांदीवाल
मो.: ९९२०७७९३३३

श्री. रमेश हुकुमचंद गंगवाल

rameshgangwal@gmail.com
मो.: ९८९३२०९०७४

श्री. प्रविण हुकुमचंद पहाडे

मो.: ९४२२२७०५३४

श्री. सतिश गमनलाल जैन

मो.: ९४०३९०७२९९

श्री. ड. महेंद्र बसंतीलाल जैन

मो.: ९८५०९६९५९२

श्री. किशोर रतनचंद शाह

मो.: ४२२७७९४९७

श्री. सूरजमल गणेशलाल जैन

मो.: ९४२२७५४६०३

श्री. प्रदिप धरमचंद ठोले

मो.: ९४०५९७७३३५

श्री. वर्धमान निहालचंद पांडे

मो.: ९४२२२५७०४९

प्रति,

माननिय
श्री कांबळे साहेब,
वनपरिक्षेत्र अधिकारी,
ताहाराबादविषय - मांगीतुंगी पर्वता खालील जलपान गृह संबंधि दि. ०९.१०.२० च्या
दिलेल्या नोटीसी बाबत...

महोदय,

वरील विषयानुरूप दिनांक ०३.१०.२०२० रोजी आपल्या कार्यालयाकडून मांगीतुंगी डोंगराखालील अत्यंत जुने असलेल्या जलपानगृह व शेड संबंधि नोटीस आली. महोदय मांगीतुंगी देवस्थान हे अत्यंत प्राचीन तीर्थस्थान असून हजारों वर्ष प्राचीन दिगंबर जैन तीर्थकरांच्या व भगवंतांच्या प्रतिमा आहेत. प्राचीन काळापासून अनेक वेळा त्या प्रतिमांचे, डोंगरावरील मंदिर तसेच पायऱ्यांचे वेळोवेळी जीर्णोद्धार झालेले आहे.

डोंगरावरून थकून आलेल्या भाविकांना विसावा मिळावा यास्तव डोंगराखाली पायथ्यापाशी जलपान गृह हे फार पूर्वीपासून अस्तित्वात होते. ऑगस्ट १९५० मध्ये तत्कालीन व्यवस्थेनुसार श्री सिध्दक्षेत्र मांगीतुंगी दिगंबर जैन देवस्थान या नावाने धर्मदाय आयुक्त नाशिक येथे ट्रस्ट रजिस्ट्रेशन ही झालेले आहे. त्या पुर्वीपासूनही या क्षेत्राचे संपूर्ण व्यवस्थापन दिगंबर जैन समाजाच्या वतीने होत होते. साधारण १९६८-६९ मध्ये डोंगराच्या पायथ्याशी असलेल्या जलपान गृहाचे जीर्णोद्धार केल्याची नोंद आहे. शेड सुध्दा नविन बनविलेले नसून रिपेअरींग केलेले आहे. तसेच माननिय धर्मदाय आयुक्त नाशिक यांचे कडिल परिशिष्ट १ मधिल नोंदी नुसार व वन विभागाच्या पत्रानुसार मांगीतुंगी डोंगरावरील पायऱ्या, गुफा, मुर्त्या तसेच यात्रेकरुंना विसावा घेण्यासाठी डोंगराच्या पायथ्याशी असलेले जलपान गृह व तेथे बसण्याची जागा श्री सिध्दक्षेत्र मांगीतुंगी दि. जैन देवस्थान ट्रस्टच्या वहिवाटीची व मालकीची असल्याची दफ्तरी नोंद फार पुर्वीपासून आहे. व या संदर्भातील पत्र व्यवहार आपल्या विभागा कडून मा. धर्मदाय आयुक्त कार्यालय यांचेशी करण्यात आलेला आहे. व त्यानुसार धर्मदाय आयुक्त्यांनी तशी नोद त्यांचे दफ्तरी परिशिष्ट १ मध्ये केली आहे.

आवक नं. G3C

दिनांक ०५/१०/२०२०

वसईतली नोंद

डॉ. सूरजमल गणेशलाल जैन

व्यवस्थापक श्री सिध्दक्षेत्र मांगीतुंगी दि. जैन देवस्थान

श्री सिध्दक्षेत्र मांगीतुंगी दिगंबर जैन देवस्थान
मु.पो.ता.सटाणा जि.नाशिक-423302

Ex-K

Tel. No. (02444) 282292
Email ID : rfotaharabad.1@gmail.com



Range Forest Officer Taharabad (T.) Office

Forest Colony Taharabad, Tal. Satana, Dist. Nashik. PIN 423302

Outward No. A/Land/ 708 /2020-21
Indian Forest Act.(Amendmant) Revenue and Forest Department Mumbai, Notification
Dtd.21 May 2013

Dated 06/10/2020

TRANSLATED COPY OF Ex- K

ORDER

To,

Chandrasekhar Shantilal Kasliwal
Member, Shri Siddhikshetra
Mangitungi Digambar Jain
Devasthan New Trust, Mangitungi
At. Tal.Chandwad, Dist. Nashik.

Sub : Regarding the removal of the encroachment in Reserve
Forest (Compt. No. 148) in the village Bhilwad.

- Referance : 1. Outward No.A/Land/664/2020-21/Taharabad Dated
01/10/2020
2. Outward No.A/Land/684/2020-21/Taharabad Dated
05/10/2020
3. Your Revelation.

In the sense that you have taken over the 0.40 R. Hectare area in the reserved forest Compt. No. 148 at Mauje Bhilwad (Mangitungi) in Taharabad (Territorial) Forest area without permission and un authorized 0.20 R. Hectare in reserved forest area in shed and pucca construction on hectare as well as 0.20 R. Ha. Indian Forest Act, Amendment Revenue and Forest Department, Mumbai Notification Dtd. May 21,2013 as well as violations of sections 84, 34, 186, 427 of the Indian penal code.

The offence is punishable under section 64 of the Indian Forest Act which means arrest without a warrant. It is also a non-bailable offense under section 65 (A). The Offence also carries a penalty of one to three years hard labour under different sections.

In that sense, the Forest land all allotted to the forest department is unauthorized on 0.40 R. Ha. area and without permission and unauthorized reserved forest area 0.20 R.Ha. The Forest Land is under his control by encroaching on the area of 0.20 R. Ha. by compounding the Tin shed and pucca construction on 0.20 R.Ha. You were given notice under reference No. 1. The encroachment was reported to be removed within 3 days of receipt of the notice. Also under reference No.2, you were asked to disclose the notice. You have submitted the disclosure to the office under reference No.3. In this disclosure, you have not submitted any documents related to that forest department have transfer

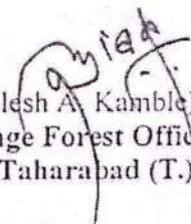
this area to you or Not submitted any similar documents to the office regarding the classification of the encroached area. Accordingly, the encroachment made by this order is being removed.

Similarly, a criminal case will be filed under section 141, 143, 186, 353 of the Indian penal code 1857, if any government official employee, helper, or other person is injured or obstructed by obstruction of government work. And for this is punishable by imprisonment for 03 years and as per section 26 (4) of the Indian Forest (Maharashtra Amendment) Act 2013, imprisonment of 01 year to 06 years is prescribed.

You are being given a two day opportunity to remove the encroachment on your own.

With-

1. Order should be handed over to Shri. Aakash Namdev Koli, Forest Guard Taharabad by hand and a copy should be submitted on the date of arrival.
2. If the encroachment holder does not accept the order, he should give the order in the village police and should take receipt.
3. If no one is found, the encroachment holder's house should be ordered and a panchnama should be held before the arbitrator.


(Nilesh A. Kamble)
Range Forest Officer
Taharabad (T.)

Copy to- The Sub-Divisional Forest Officer, Malegaon for further information.

EX-11



दूरध्वनी क्र. (०२५५५)२४२२९२
Email ID : rfotaharabad.t@gmail.com



सत्यमेव जयते
महाराष्ट्र शासन

वनपरिक्षेत्र अधिकारी ताहाराबाद (प्रा.) यांचे कार्यालय
वनवसाहत कॉलनी, ताहाराबाद ता.सटाणा, जि.नाशिक ४२३३०२

भारतीय वन अधिनियम सुधारणा महसुल व वन विभाग मुंबई अधिसूचना दि. २१ मे २०१३ अन्वये
जा.क्रमांक : अ/जमीन / ७०८ / सन २०२०-२१, दिनांक ६ / १० / २०२०
आदेश

प्रति,

चंद्रशेखर शांतीलाल कासलीवाल
सदस्य, श्री.सिध्दक्षेत्र मांगीतुंगी दिगंबर
जैन देवस्थान नविन ट्रस्ट, मांगीतुंगी
जैन मंदिरा जवळ रा.चांदवड जि.नाशिक

विषय : भिलवाड राखीव वन कक्ष क्र.148 मधील अतिक्रमण निष्काशीत करणेबाबत.

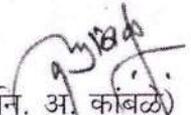
- संदर्भ - 1) या कार्यालयाचे जा.क्र.ब/जमीन/664/दि.01.10.2020
2) या कार्यालयाचे जा.क्र.ब/जमीन/684/दि.05.10.2020
3) आपला खुलासा

ज्या अर्थी आपण ताहाराबाद (प्रा.) वनक्षेत्रातील मौजे-भिलवाड (मांगीतुंगी) येथील राखीव वन कक्ष क्रमांक-१४८ मधील ०.४० आर हेक्टर क्षेत्रावर आपण विनापरवाणगीने व अनाधिकृतपणे राखीव वन क्षेत्रात ०.२० आर हे. वर पत्र्याचे शोड व पक्के बांधकाम तसेच ०.२० आर हे. क्षेत्रावर पत्र्याचे कंपाऊड करून अतिक्रमण केल्यामुळे भारतीय वन अधिनियम सुधारणा महसुल व वन विभाग मुंबई अधिसूचना दि. २१ मे २०१३ अन्वये तसेच इंडियन पिनल कोड चे कलम ८४, ३४, १८६, ४२७ या तरतुदिंचा भंग केला आहे. सदरचा गुन्हा भारतीय वन अधिनियम कलम ६४ अन्वये दखल पात्र म्हणजेच वारंट शिवाय अटक होऊ शकते. तसेच कलम ६५ (अ) अन्वये अजामीन पात्र गुन्हा आहे. तसेच सदर गुन्हा वेगवेगळ्या कलम अन्वये एक वर्ष ते तीन वर्ष पर्यंत सक्तमजुरीच्या शिक्षेची तरतुद आहे. त्या अर्थी वन विभागाकडे विहित असलेल्या वन जमिनीचा अनाधिकृत पणे ०.४० आर हेक्टर क्षेत्रावर आपण विनापरवाणगीने व अनाधिकृतपणे राखीव वन क्षेत्रात ०.२० आर हेक्टर वर पत्र्याचे शोड व पक्के बांधकाम तसेच ०.२० आर हे. क्षेत्रावर पत्र्याचे कंपाऊड करून अतिक्रमण करून वन जमिन आपल्या ताब्यात ठेवलेली आहे. आपणास संदर्भ क्रमांक-१ अन्वये नोटीस देण्यात आली होती. सदर नोटीस मिळाले पासुन ३ दिवसाचे आत सदर अतिक्रमण काढून टाकण्याबाबत कळविले होते. तसेच संदर्भ क्रमांक-२ अन्वये आपणाकडून सदर नोटीसी बाबतचा खुलासा मागविण्यात आलेला होता. संदर्भ क्रमांक-३ अन्वये आपण खुलासा या कार्यालयास सादर केलेला आहे. सदर खुलाशा मध्ये आपण अतिक्रमण केलेले क्षेत्र वन

विभागाने आपल्या कडे वर्ग केल्याबाबत तसेच तत्सम कुठलेही कागदपत्र या कार्यालयास सादर केलेले नाही. त्या अनुषंगाने सादर आदेशान्वये आपण केलेले अतिक्रमण निष्काशीत करण्यात येत आहे.

त्याच प्रमाणे जर सादर अतिक्रमण निर्मुलन मोहीम विरोधात जमाव गोळा करून व सर्व शासकीय अधिकारी, कर्मचारी, मदतनिस किंवा इतर इसम यांना दुखापत केल्यास अथवा विरोध केल्यास तसेच शासकीय कामात अडथळा निर्माण केल्यास इंडियन पिनल कोड १८५७ चे कलम १४१, १४३, १८६, ३५३ अन्वये फ्रौजदारी गुन्हा दाखल करण्यात येईल. व त्यासाठी तीन वर्षांची सश्रम कारावासाची शिक्षा नमुद आहे. व भारतीय वन (महाराष्ट्र सुधारणा) अधिनियम २०१३ नुसार कलम २६ (४) नुसार एक वर्ष ते सहा वर्ष पर्यंत कारावासाची शिक्षा नमुद आहे.

आपणास पुनःश्य सादर अतिक्रमण आपण स्वतःहून निष्काशीत करण्यासाठी सादर आदेश मिळाले पासुन २ दिवसाची संधी देण्यात येत आहे.


(नि. अ. कांबळे)
वनपरिक्षेत्र अधिकारी
ताहाराबाद (प्रा.)

सोबत

१. आदेश श्री.आकाश नामदेव कोळी वनरक्षक ताहाराबाद यांना समक्ष हातोहात बजावुन एका प्रतिवर दिनांकीत पोहच सादर करावी.
२. सादर अतिक्रमण धारकाणे आदेश न स्विकारल्यास गावातील पोलिस पाटलाकडे आदेश द्यावे व पोहच घ्यावी.
३. कुणीही न भेटल्यास अतिक्रमण धारकाच्या घराला आदेश लावुन पंचासमक्ष पंचनामा करावा.

प्रतिलिपी- मा.उप विभागीय वन अधिकारी मालेगाव, यांना माहितीसाठी सविनय सादर.

Ex-L

Tel. No. (025344) 262292

Email ID : rfotaharabad.t@gmail.com



Range Forest Officer Taharabad (T.) Office

Forest Colony Taharabad, Tal. Satana, Dist. Nashik. PIN 423302

Outward No. A/Land/ 711 /2020-21

Dated 06/10/2020

Indian Forest Act.(Amendment) Revenue and Forest Department Mumbai, Notification Dtd.21
May 2013

TRANSLATED COPY OF EX-L

ORDER

To,

Surajmal Ganeshmal Jain
Member, Shri Siddheshetra
Mangitungi Digambar Jain
Devasthan Old Trust, Mangitungi
Tal. Satana, Dist. Nashik.

Sub : Regarding the removal of the encroachment in Reserve
Forest (Compt. No. 148) in the village Bhilwad.

- Reference : 1. Outward No.A/Land/663/2020-21/Taharabad Dated
01/10/2020
2. Outward No.A/Land/683/2020-21/Taharabad Dated
05/10/2020
3. Your Revelation.

In the sense that you have encroached on the area of 0.0134 R. Hectare in the reserved forest Compt. No. 148 at village Mauje Bhilwad (Mangitungi) in Taharabad (Territorial) Forest area. Indian forest Act (Amendment) Revenue and forest Department, Mumbai Notification Dtd. 21 May 2013. the provision of sections 84, 34, 186 and 427 of the Indian penal code. The offence is punishable under section 64 of the Indian forest Act, which means arrest without a warrant. It is also a non bailable offense under section 65 (A). The offence also carries a penalty of one to three years hard labour under different sections.

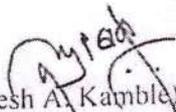
In that sense, the Forest land all allotted to the forest department is unauthorisedly occupied with the pacca construction you have built as well as the Tin sheds. You were given notice under reference No. 1 and within 7 days of receiving the notice, You were informed above the removal of the encroachment also under reference No. 2 you were asked to explain about this notice. You have submitted the disclosure to the office as per reference No. 3. In this disclosure the Forest Department has not classified the encroached area with you and no similar document has been submitted to this office. Accordingly the encroachment made by this order is being removed.

Similarly, a criminal case will be filed under section 141,143,186,353 of the Indian penal code 1857, if any government official employee, helper, or other person is injured or obstructed by obstruction of government work. And for this is punishable by imprisonment for 03 years and as per section 26 (4) of the Indian Forest (Maharashtra Amendment) Act 2013, imprisonment of 01 year to 06 years is prescribed.

You are being given a two day opportunity to remove the encroachment on your own.

With-

- 1.Order should be handed over to Miss. Sunita Somnath Bahiram, Forest Guard Katarvel by hand and a copy should be submitted on the date of arrival.
- 2.If the encroachment holder does not accept the order, he should give the order in the village police and should take receipt.
- 3.If no one is found, the encroachment holder's house should be ordered and a panchnama should be held before the arbitrator.


(Nilesh A. Kamble)
Range Forest Officer
Taharabad (T.)

Copy to- The Sub-Divisional Forest Officer, Malegaon for further information.

Ex-L



दूरध्वनी क्र. (०२५५५)२४२२९२
Email ID : rfotaharabad.t@gmail.com



वनपरिक्षेत्र अधिकारी ताहाराबाद (प्रा.) यांचे कार्यालय
वनवसाहत कॉलनी, ताहाराबाद ता.सटाणा, जि.नाशिक ४२३३०२

भारतीय वन अधिनियम सुधारणा महसुल व वन विभाग मुंबई अधिसूचना दि. २१ मे २०१३ अन्वये
जा.क्रमांक : अ/जमीन / ७७७ / सन २०२०-२१, दिनांक ७ / १० / २०२०

आदेश

प्रति,

सुरजमल गणेशमल जैन
सदस्य, श्री.सिध्दक्षेत्र मांगीतुंगी दिगंबर
जैन देवरथान जुने ट्रस्ट, मांगीतुंगी
रा.मांगीतुंगी ता.सटाणा जि.नाशिक

विषय : भिलवाड राखीव वन कक्ष क्र.148 मधील अतिक्रमण निष्काशीत करणेबाबत.
संदर्भ - 1) या कार्यालयाचे जा.क्र.ब/जमीन/663/दि.01.10.2020
2) या कार्यालयाचे जा.क्र.ब/जमीन/683/दि.05.10.2020
3) आपला खुलासा

ज्या अर्थी आपण ताहाराबाद (प्रा.) वनक्षेत्रातील मौजे-भिलवाड (मांगीतुंगी) येथील राखीव वन कक्ष क्रमांक-148 मधील 0.0134 आर हेक्टर क्षेत्रावर अतिक्रमण केल्यामुळे भारतीय वन अधिनियम सुधारणा, महसुल व वन विभाग मुंबई अधिसूचना दि. २१ मे २०१३ अन्वये तसेच इंडियन पिनल कोड चे कलम ८४, ३४, १८६, ४२७ या तरतुदींचा भंग केला आहे. सदरचा गुन्हा भारतीय वन अधिनियम कलम ६४ अन्वये दखल पात्र म्हणजेच वारंट शिवाय अटक होऊ शकते. तसेच कलम ६५ (अ) अन्वये अजामीन पात्र गुन्हा आहे. तसेच सदर गुन्हा वेगवेगळ्या कलम अन्वये एक वर्ष ते तीन वर्ष पर्यंत सक्तमजुरीच्या शिक्षेची तरतुद आहे. त्या अर्थी वन विभागाकडे विहित असलेल्या वन जमिनीचा अनाधिकृत पणे आपण बांधलेल्या पक्का सिमेंटच्या खोलिसह तसेच पत्र्याचे शेड सह वन जमिन आपल्या ताब्यात ठेवलेली आहे. आपणास संदर्भ क्रमांक-१ अन्वये नोटीस देण्यात आली होती. सदर नोटीस मिळाले पासुन ७ दिवसाचे आत सदर अतिक्रमण काढून टाकण्याबाबत कळविले होते. तसेच संदर्भ क्रमांक-२ अन्वये आपणाकडून सदर नोटीसी बाबतचा खुलासा मागविण्यात आलेला होता. संदर्भ क्रमांक-३ अन्वये आपण खुलासा या कार्यालयास सादर केलेला आहे. सदर खुलाशा मध्ये आपण अतिक्रमण केलेले क्षेत्र वन विभागाने आपल्या कडे वर्ग केल्याबाबत तसेच तत्सम कुठलेही कागदपत्र या कार्यालयास सादर केलेले नाही. त्या अनुषंगाने सदर आदेशान्वये आपण केलेले अतिक्रमण निष्काशीत करण्यात येत आहे.

त्याच प्रमाणे जर सदर अतिक्रमण निर्मुलन मोहीम विरोधात जमाव गोळा करुन व सर्व शासकीय अधिकारी, कर्मचारी, मदतनिस किंवा इतर इसम यांना दुखापत केल्यास अथवा विरोध केल्यास तसेच

शासकीय कामात अडथळा निर्माण केल्यास इंडियन पिनल कोड १८५७ चे कलम १४१, १४३, १८६, ३५३ अन्वये फौजदारी गुन्हा दाखल करण्यात येईल. व त्यासाठी तीन वर्षांची सश्रम कारावासाची शिक्षा नमुद आहे. व भारतीय वन (महाराष्ट्र सुधारणा) अधिनियम २०१३ नुसार कलम २६ (४) नुसार एक वर्ष ते सहा वर्ष पर्यंत कारावासाची शिक्षा नमुद आहे.

आपणास पुनःश्य सदर अतिक्रमण आपण स्वतःहून निष्काशित करण्यासाठी सदर आदेश मिळाले पासुन २ दिवसाची संधी देण्यात येत आहे.

(नि. अ. कबिळे)
वनपरिक्षेत्र अधिकारी
ताहाराबाद (प्रा.)

सोबत

१. आदेश कुमारी सुनिता सोमनाथ बहिरम वनरक्षक कातरवेल यांना समक्ष हातोहात बजावुन एका प्रतिवर दिनांकीत पोहच सादर करावी.
२. सदर अतिक्रमण धारकाणे आदेश न स्विकारल्यास गावातील पोलिस पाटलाकडे आदेश द्यावे व पोहच घ्यावी.
३. कुणीही न भेटल्यास अतिक्रमण धारकाच्या घराला आदेश लावुन पंचासमक्ष पंचनामा करावा.

प्रतिलिपी- मा.उप विभागीय वन अधिकारी मालेगाव, यांना माहितीसाठी सविनय सादर.

Ex-M

Tel. No. (02444) 282292
Email ID : rfotaharabad.t@gmail.com

Range Forest Officer Taharabad (T.) Office
Forest Colony Taharabad, Tal. Satana, Dist. Nashik, PIN 423302

Outward No. A/Land/ 726 /2020-21

Dated 07/10/2020

TRANSLATED COPY OF Ex-M

To,

Asstt. Police Inspector,
Jaykheda Police Station,
Tal. Satana, Dist. Nashik.

Sub : Regarding removal of encroachment in Reserve

Forest (Compt. No. 148) in the village Bhilwad, Tal. Baglan, Dist. Nashik.

Reference : Letter from Sub-Divisional Forest officer, Malegaon Outward No. Land/
Encroachment/ 783 / Dated 07/10/2020

With Reference of above subject you are informed that Shri Siddhakhetra Mangi Tungi Digambar Jain New Trust and old Trust has been encroached compt. No. 148 of Reserved Forest of Taharabad Range. Notice have been issued to them to remove the encroachment. If any do not remove the encroachment within the given time, then on 10/10/2020 at 9:00 am the Forest Department will Remove the encroachment. As there is strong possibility of gathering large Crowd in this work. You and your subordinate police force will be required to maintain law and order.

(Nilesh A. Kamble)
Range Forest Officer
Taharabad (T.)

Copy to- The Sub-Divisional Forest Officer, Malegaon for further information.

E x M



दूरध्वनी क्र. (०२५५५)२४२२९२
Email ID : rfotaharabad.t@gmail.com



वनपरिक्षेत्र अधिकारी ताहाराबाद (प्रा.) यांचे कार्यालय
वनवसाहत कॉलनी, ताहाराबाद ता.सटाणा, जि.नाशिक ४२३३०२

जा.क्रमांक : अ/जमीन / ७२६ / सन २०२०-२१,

दिनांक ७ / १० / २०२०

प्रति,

मा.पोलिस उप.निरिक्षक
जायखेडा पोलिस स्टेशन

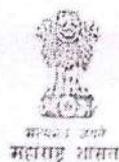
विषय : मौजे-भिलवाड ता. बागलाण जि. नाशिक या गावातील राखीव वन कक्ष क्रमांक-
148 मधील अतिक्रमण निष्काशित करणे बाबत.

संदर्भ - मा.उप विभागीय वन अधिकारी मालेगाव, यांचे कडील
जा.क्र.ब/जमिन/अतिक्रमण/783/दि.07/10/2020

उपरोक्त संदर्भिय विषयास अनुसरून आपणास कळविण्यात येते की, ताहाराबाद (प्रा.) वनक्षेत्राकडील मौजे-भिलवाड (मांगीतुंगी) येथील राखीव वन कक्ष क्रमांक 148 मध्ये श्री.सिध्द क्षेत्र मांगीतुंगी दिगंबर जैन देवस्थान नविन ट्रस्ट व जुने ट्रस्ट यांनी अतिक्रमण केलेले आहे. सदर अतिक्रमण काढण्यासाठी त्यांना नोटीसा बजावण्यात आलेल्या आहेत. तसेच त्यांना दोन दिवसात अतिक्रमण निष्काशित करणे संदर्भात संधी देण्यात आलेली आहे. दिलेल्या मुदतीत त्यांनी स्वतःहुन अतिक्रमण काढले नाही तर दि.10/10/2020 रोजी सकाळी ठिक 9:00 वाजता वन विभाग सदरचे अतिक्रमण निष्काशित करणार आहे. सदर कामी मोठा जमाव जमण्याची दाट शक्यता असल्याने कायदा व सुव्यवस्था बाधित राहण्यासाठी आपले अधिनस्त पोलिस ताफा लागणार आहे. तरी आपण व आपली पोलिस कुमक मदतीसाठी उपस्थित राहवे ही विनंती.

(नि. अ. कांबळ)
वनपरिक्षेत्र अधिकारी
ताहाराबाद (प्रा.)

प्रतिलिपी - मा. उप विभागीय वन अधिकारी मालेगाव यांना माहितीसाठी सविनय सादर

Ex-N

Tel. No. (02444) 282222 Range Forest Officer Taharabad (T.) Office
 Email ID : rfotaharabad.t@gmail.com Forest Colony Taharabad, Tal. Satana, Dist. Nashik. PIN 423302

Outward No. A/Land/ 725 /2020-21

Dated 07/10/2020

TRANSLATED COPY OF Ex-N

To,
 The Tahasildar
 Or
 Taluka Magistrate
 Baglan, Dist. Nashik

Sub : Regarding removal of encroachment in Reserve Forest (Compt. No. 148)
 in the Village Bilwad, Tal. Baglan, Dist. Nashik.

Reference : Letter from Sub-Divisional Forest Officer, Malegaon Outward No.
 Land/Encroachment/ 783/ Dated 07/10/2020

Sir,
 With Reference of above subject you are informed that Shri Sidhakhshetra Mangi Tungi Digambar Jain Trust New Trust and Old Trust has been encroached Compt No. 148 of Reserved Forest of Taharabad Range Notices have been issued to them to remove the encroachment. If they do not remove the encroachment within the given time, then on 10/10/2020 at 9.00 a.m. the Forest Dept. will remove the encroachment. It is requested that you should be present as Taluka Magistrate or inform your representatives about the presence as there is a strong possibility of large crowd gathering and raising the law and order issues.

(Nilesh A. Kamble)
 Range Forest Officer
 Taharabad (T.)

Copy to- The Sub-Divisional Forest Officer, Malegaon for further information.

Ex-N



दूरध्वनी क्र. (०२५५५)२४२२९२
Email ID : rfotaharabad.t@gmail.com



सत्यमेव जयते
महाराष्ट्र शासन

वनपरिक्षेत्र अधिकारी ताहाराबाद (प्रा.) यांचे कार्यालय
वनवसाहत कॉलनी, ताहाराबाद ता.सटाणा, जि.नाशिक ४२३३०२

जा.क्रमांक : अ/जमीन / ७२५ / सन २०२०-२१,

दिनांक ७ / १० / २०२०

प्रति,

मा.तहसिलदार
तथा
तालुका दंडाधिकारी
बागलाण, जिल्हा नाशिक

विषय : मौजे-भिलवाड ता. बागलाण जि. नाशिक या गावातील राखीव वन कक्ष क्रमांक-
148 मधील अतिक्रमण निष्काशित करणे बाबत.

संदर्भ - मा.उप विभागीय वन अधिकारी मालेगाव, यांचे कडील
जा.क्र.ब/जमिन/अतिक्रमण/783/दि.07/10/2020

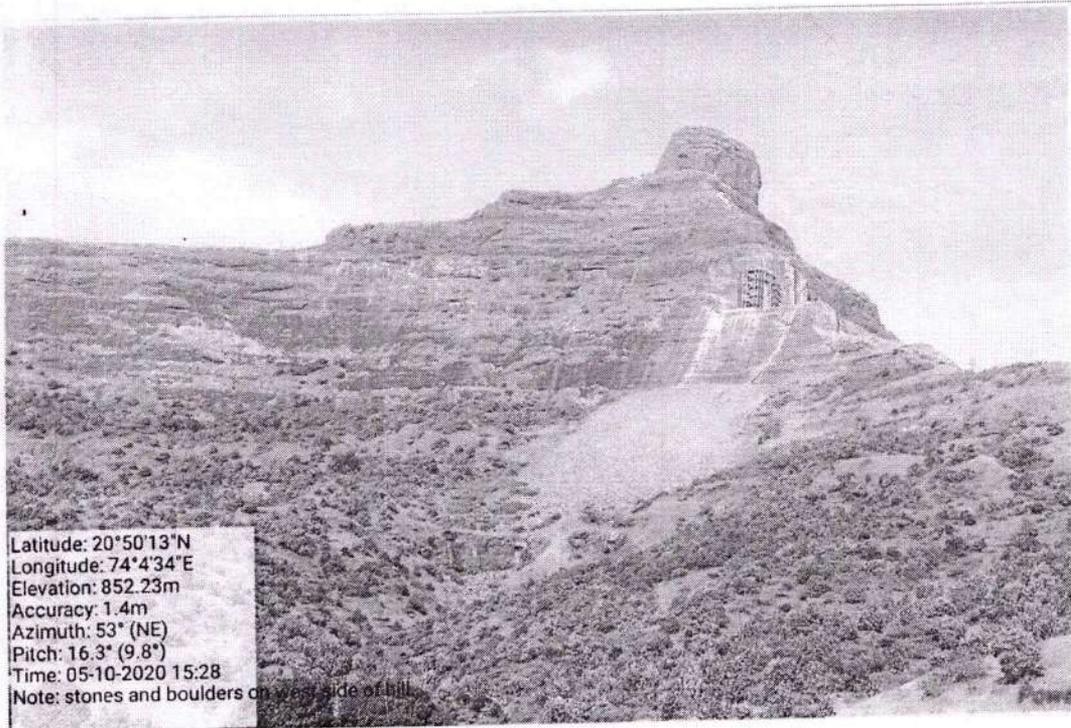
महोदय,

उपरोक्त संदर्भिय विषयास अनुसरून आपणास कळविण्यात येते की, ताहाराबाद (प्रा.) वनक्षेत्राकडील मौजे-भिलवाड (मांगीतुंगी) येथील राखीव वन कक्ष क्रमांक 148 मध्ये श्री.सिध्द क्षेत्र मांगीतुंगी दिगंबर जैन देवस्थान नविन ट्रस्ट व जुने ट्रस्ट यांनी अतिक्रमण केलेले आहे. सदर अतिक्रमण काढण्यासाठी त्यांना नोटीसा बजावण्यात आलेल्या आहेत. तसेच त्यांना दोन दिवसात अतिक्रमण निष्काशित करणे संदर्भात संधी देण्यात आलेली आहे. दिलेल्या मुदतीत त्यांनी स्वतःहुन अतिक्रमण काढले नाही तर दि.10/10/2020 रोजी सकाळी ठिक 9:00 वाजता वन विभाग सदरचे अतिक्रमण निष्काशित करणार आहे. सदर कामी मोठा जमाव जमण्याची दाट शक्यता असल्याने कायदा व सुव्यवस्था बाधित राहण्यासाठी आपण तालुका दंडाधिकारी या नात्याने उपस्थित राहवे, अथवा आपले प्रतिनिधीना उपस्थित राहण्याबाबत कळवावे ही विनंती.

(नि. अ. कांबळे)
वनपरिक्षेत्र अधिकारी
ताहाराबाद (प्रा.)

प्रतिलिपी - मा. उप विभागीय वन अधिकारी मालेगाव यांना माहितीसाठी सविनय सादर

Ex-0



989



भारत सरकार
GOVERNMENT OF INDIA
पर्यावरण एवं वन मंत्रालय
MINISTRY OF ENVIRONMENT & FORESTS

क्षेत्रीय कार्यालय, पश्चिम क्षेत्र
Regional Office, Western Region
E-3/240, अरेरा कालोनी Arera Colony
भोपाल Bhopal-462016 (म. प्र.) M. P.
तार/Telegram : CENTFOREST
दूरभाष/Phone : 566525, 563102
565496, 565054
Tele Fax : 0755-563102

No. 8B/47/98-FCW/893
To,

Dated 6/5/1999

The Principal Secretary,
Government of Maharashtra,
Revenue and Forest Department,
Mantralaya,
MUMBAI

Sub: Diversion of 0.80 ha. of forest land for construction of temple and Digambar Jain Murti at Bhilwad Taluka Satna under East Nashik Forest Division in Nashik district.

Ref: 1. This office letter No. 8B/47/98-FCW/1478, dated 12.8.1998.
2. State Government's letter No. FLD-1598/CR-6/F-10 dated 6.7.1999.

Sir,

I am to invite a reference to your letter No. FLD-1598/CR-6/F-10 dated 31.3.1998 on the above mentioned subject seeking prior approval of the Central Government under section 2 of the Forest (Conservation) Act, 1980.

The Central Government vide this office letter (1) referred above had agreed in principle for diversion of the above forest land for the purpose mentioned, subject to the fulfilment of condition No. 2 stipulated therein.

The State Government vide letter (2) referred above have reported compliance on the fulfilment of the said condition.

Therefore, the undersigned hereby conveys the formal approval of the Central Government under section 2 of the Forest (Conservation) Act, 1980 for diversion of 0.80 ha. of forest land for construction of temple and Digambar Jain Murti at Bhilwad Taluka Satna in Nashik district by Bhagwan Shri Rishabhadev 108 feet Vishalkaya Digambar Jain Murti Nirman Committee, Mangitungi subject to the following terms and conditions:-

- (1) The legal status of the forest land shall remain unchanged.
- (2) At least 500 ha. degraded forest area around the project site (village Bhilwad) will be rehabilitated through Joint Forest Management as envisaged in the State Government's resolution on the subject.
- (3) Microplan for the rehabilitation works will be revised indicating clearly the responsibilities to be discharged by the three agencies namely the Trust, the Forest Protection Committee of the village and the Forest Department. The payment schedule, flow of funds etc. will also be specified in the plan.
- (4) The microplan will be approved by a Committee headed by the concerned Conservator of Forests and copy of this plan will be sent to this office for record.

उप वं संज्ञिक, पुन नाग	नाशिक
आका: 383	दिनांक: 17/5/99

5 MAY 1999

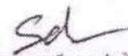
16/5

2/15/99

-2-

- (5) The Trust will pay Rs. 4 lakhs as first instalment and balance 6 lakhs will be paid in three yearly instalments of Rs. 2 lakhs each for which necessary bank guarantee will be given by the trust. This amount will be deposited with the Divisional Forest Officer as "forest deposits" and will be released in instalments to the Executive Body of the Forest Protection Committee of the village directly. The Executive Body will submit the account to the Divisional Forest Officer as per his directions.
- (6) Proper utilisation of funds and implementation of programme will be supervised by a committee comprising the DFO and representatives of the Trust and Village Protection Committee.
- (7) Forest Protection Committee will be responsible for the protection of the entire 898.726 ha. forest land against fire, grazing and illicit felling etc. and will share the produce/income as admissible under Joint Forest Management Resolution of Maharashtra for the area under the control of Maharashtra Forest Department and as per the policy of the Forest Development Corporation, Maharashtra for the forest area under the control of the Corporation.
- (8) Trust will promote awareness among the devotees for the development and protection of forests.
- (9) The forest land shall not be used for any purpose other than that specified in the project proposal.
- (10) Any other condition, which the State Government may stipulate.

Yours faithfully,


 (V.P. Singh)

 Chief Conservator of Forests (Central)
 Regional Office, Bhopal

Copy to:-

1. The Director (FC), Ministry of Environment and Forests, Paryavaran Bhawan, C.G.O. Complex, Lodi Road, New Delhi.
2. The Conservator of Forests and Nodal Officer, Government of Maharashtra, O/o the PCCF, Nagpur.
3. The Dy. Conservator of Forests, East Nashik Forest Division, District Nashik.
4. Dr. Pannalal B Papdiwal, Mahamantri, Bhagwan Shri Rushabhdev, 108 feet, Vishalkaya Digambar Jain Murthi, Nirmaan Committee, Sidha Khatra, Mangitundi, Tq. Satana, Distt. Nashik (Maharashtra).
5. Order file.

Ex-P

Ex - p

Forest Land-Nashik

Diversion of 2.73 Ha. of Reserved Forest land in favour of Dr.Pannalal Papdiwal, Secretary/ Shri.Ravindra Kirti Swamiji, President, Bhagwan Shri Rushabhdev Murti Niraman Committee, Mangitungi, Satana for construction of road, electric and water pipeline, parking shade, murti platform etc. for Bhagwan Shri Rushabhdev 108 ft. Digamber Jain Murthy and temple.

Government of Maharashtra
Revenue and Forest Department
Government Order No. FLD-1516/ C.R.15/ F-10
Mantralaya, Mumbai – 400 032.
Date: - 12/02/2018

Read :-

- 1) Letter from Additional Principal Chief Conservator of Forests & Nodal Officer, Maharashtra State, Nagpur, No.Desk-17/NC/II/ID-12419/(13)/1818/15-16, dated 01/01/2016.
- 2) Letter from Government of Maharashtra of even No. dated 07/06/2016.
- 3) Letter from Ministry of Environment, Forests & Climate Change, Regional Office, West-Central Zone, Government of India, Nagpur No.F.No.FC-I/MH-36/2016-NGP/2029, dated 05/07/2017.
- 4) Letter from Additional Principal Chief Conservator of Forests & Nodal Officer, Maharashtra State, Nagpur, No.Desk-17/NC/III/I.D.-12419/(13)/2275/17-18, dated 21/12/2017.
- 5) Letter from Ministry of Environment, Forests & Climate Change, Regional Office, West-Central Zone, Government of India, Nagpur No.F.No.FC-I/MH-23/2016-NGP/3195, dated 02/02/2018.

Order :-

Whereas, the Additional Principal Chief Conservator of Forests & Nodal Officer, Maharashtra State, Nagpur, vide his letter referred at serial number 1 above has submitted a proposal to the State Government, which has been received from Dr.Pannalal Papdiwal, Secretary/ Shri.Ravindra Kirti Swamiji, President, Bhagwan Shri Rushabhdev Murti Niraman Committee, Mangitungi, Tal.Satana, Dist.Nashik for diversion of 2.73 Ha. of Reserved Forest land for construction of road, electric and water pipeline, parking shade, murti platform etc. for Bhagwan Shri Rushabhdev 108 ft Digamber Jain Murthy and temple in Survey No.7, Compartment No.148 of Village Bhilwad (Mangitungi), Taluka-Satana, District-Nashik;

AND whereas, Government of Maharashtra, vide letter referred at serial number 2 above after careful scrutiny and consideration, has recommended it to the Government of India to divert the 2.73 Ha. of Reserved Forest land for the above project under section 2 of Forest (Conservation) Act, 1980;

Government Order No.: FLD-1516/ C.R.15/ F-10

AND whereas, Government of India after due consideration, vide its letter referred at serial number 3 above granted in-principle approval to above proposal submitted by Government of Maharashtra for diversion of forest land under section 2 of Forest (Conservation) Act, 1980. The said approval is subject to fulfillment of certain conditions by the User Agency mentioned in its letter dated 05/07/2017:

AND whereas, Additional Principal Chief Conservator of Forests & Nodal Officer, Maharashtra State, Nagpur, vide its letter referred at serial number 4 above has submitted compliance of those conditions to the Ministry of Environment, Forests & Climate Change, Regional Office, West-Central Zone, Government of India, Nagpur;

AND whereas, Ministry of Environment, Forests & Climate Change, Regional Office, West-Central Zone, Government of India, Nagpur, vide its letter referred at serial number 5 above has accorded formal approval under section 2 of Forest (Conservation) Act, 1980, for the diversion of 2.73 Ha. of Reserved Forest land for construction of road, electric and water pipeline, parking shade, murti platform etc. for Bhagwan Shri Rushabhdev 108 ft Digamber Jain Murthy and temple in Survey No.7, Compartment No.148 of Village Bhilwad (Mangitungi), Taluka-Satana, District-Nashik;

NOW, therefore, Government of Maharashtra hereby directs that the forest land area of 2.73 Ha. consisting of Reserved Forest land more specifically described in the proposal submitted, vide letter mentioned at serial number 1 here in above from Additional Principal Chief Conservator of Forests & Nodal Officer, Maharashtra State, Nagpur and as per details given in the Schedule given below, be diverted to the User Agency, i.e. Dr.Pannalal Papdiwal, Secretary/ Shri.Ravindra Kirti Swamiji, President, Bhagwan Shri Rushabhdev Murti Niraman Committee, Mangitungi, Tal.Satana, Dist.Nashik for construction of road, electric and water pipeline, parking shade, murti platform etc. for Bhagwan Shri Rushabhdev 108 ft Digamber Jain Murthy and temple in Survey No.7, Compartment No.148 of Village Bhilwad (Mangitungi), Taluka-Satana, District-Nashik. The diversion shall be effected subject to the terms and conditions mentioned in the letters dated 05/07/2017 and dated 02/02/2018 of Government of India. This approval for diversion of forest land is also subject to compliance of following conditions by the User Agency-

1. The User Agency shall comply with all the conditions stipulated in the in-principle and final approval letters of Government of India, referred above. The Chief Conservator of Forests (Territorial), Nashik shall ensure the strict compliance of the conditions by the User Agency. CCF will furnish the report in this regard to Additional Principal Chief Conservator of Forests and Nodal Officer, Maharashtra State, Nagpur from time to time.
2. Non-compliance of any of the conditions mentioned in Government of India's letters dated 05/07/2017 and dated 02/02/2018, in this order and Rules and Guidelines made / issued under Forest (Conservation) Act, 1980, shall amount to violation of Forest (Conservation) Act, 1980 and action would be taken accordingly.

Government Order No.: FLD-1516/ C.R.15/ F-10

3. In case of non-compliance of any of the above conditions, the concerned Chief Conservator of Forests/Deputy Conservator of Forests shall report through the State Government to Additional Principal Chief Conservator of Forests (Central), Ministry of Environment, Forests & Climate Change, Regional Office, West-Central Zone, Government of India, Nagpur as per procedure laid down in the clause 1.9 of guidelines on 25/10/1992 under the Forest (Conservation) Act, 1980.

SCHEDULE

Sr. No.	Name of Village	Tehsil	District	Survey No./ Comptt. No.	Area (in Ha.)	Legal Status
1.	Bhilwad (Mangitungi)	Satana	Nashik	7, 148	2.73	Reserved Forest

This Government Order of Maharashtra Government is available on its website www.maharashtra.gov.in. Reference no. for this is 201802121154189619. This order has been signed digitally.

By order and in the name of the Governor of Maharashtra.

**Virendra R
Tiwari**

Digitally signed by Virendra R Tiwari
DN: c=IN, o=Government Of Maharashtra,
ou=Revenue And Forest Department,
postalCode=400032, st=Maharashtra,
2.5.4.20=a95e1a975902ee190c679464daaba7d
c84dec375cd52a646aa4906631096810,
cn=Virendra R Tiwari
Date: 2018.02.12 12:09:21 +05'30'

(Virendra Tiwari)

Chief Conservator of Forests (Mantralaya)

Copy forwarded with request to upload this order on their website along with the Stage-I and Stage-II clearances to:

- Secretary, Ministry of Environment, Forests & Climate Change, Government of India, New Delhi.
- Additional Principal Chief Conservator of Forests (Central), Ministry of Environment, Forests & Climate Change, Regional Office, West-Central Zone, Government of India, , Nagpur.

Copy to :-

- Principal Chief Conservator of Forests (HoFF), Maharashtra State, Nagpur.
- Principal Chief Conservator of Forests (Wildlife), Maharashtra State, Nagpur.
- Secretary, Tribal Development Department, Mantralaya, Mumbai.
- Additional Principal Chief Conservator of Forests and Nodal Officer, Maharashtra State, Nagpur.
- Additional Principal Chief Conservator of Forests (CAMPA), Maharashtra State, Nagpur.
- Additional Principal Chief Conservator of Forests (Conservation), Maharashtra State, Nagpur.
- Chief Conservator of Forests (Forest Conservation), Nagpur.
- Chief Conservator of Forests (Territorial), Nashik.
- Collector, Nashik.

Government Order No.: FLD-1516/ C.R.15/ F-10

10. Chief Executive Officer, Zilha Parishad, Nashik.
11. Sub Divisional Forest Officer, Malegaon.
12. Dr.Pannalal Papdiwal, Secretary/ Shri.Ravindra Kirti Swamiji, President, Bhagwan Shri Rushabhdev Murti Niranman Committee, Mangitungi, Tal.Satana, Dist.Nashik.
13. Select File, Desk F-10.

2. Collector, Nashik, Chief Executive Officer, Zilha Parishad, Nashik and Sub Divisional Forest Officer, Malegaon are hereby directed to forward the copy of this order to concerned Heads of Local Bodies, Panchayats, Municipal Bodies in addition to the relevant offices of the Government and they shall also ensure the display of this order on their notice board as well as on the notice board of local self-government bodies for the information of general public.

3. Dr.Pannalal Papdiwal, Secretary/ Shri.Ravindra Kirti Swamiji, President, Bhagwan Shri Rushabhdev Murti Niranman Committee, Mangitungi, Tal.Satana, Dist.Nashik are hereby directed that they should publish the entire order of forest clearances granted in verbatim along with the details of Survey No., Gut No., area and legal status of each Survey, Gut No. etc. and along with the conditions and safe guards imposed by the Central Government while granting forest clearances in two widely circulated daily newspapers, one in vernacular language and other in English language. Copy of the Newspapers be submitted to Chief Conservator of Forests (Territorial), Nashik & Sub Divisional Forest Officer, Malegaon.

4. Heads of Local Bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government are hereby directed to display the same on their notice board for 30 days from the date of receipt for the information of general public.